

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><b><u>21.03.2007</u></b></p> <p><b><u>CP 8/2007 (OA No. 142/2005)</u></b></p> <p>Mr. C.B. Sharma, Counsel for applicant.</p> <p>Heard the learned counsel for the applicant.</p> <p>The applicant has filed this Contempt Petition against the alleged disobedience of the order dated passed by this Tribunal 12.01.2007 in OA No. 142/2005 wherein the respondents were directed to give the benefit to the applicants on the basis of the decision rendered by the Andhra Pradesh High court in Writ Petition No. 8532 of 2003 in the case of Secretary, Ministry of Personnel, Public Grievances and Pensions, New Delhi &amp; Others vs. R. Rama Murthy &amp; Others within a period of two months from the date of receipt of a copy of the order.</p> <p>From the facts, it is borne out that the applicant has filed this Contempt Petition 16.03.2007. Hence this Contempt Petition is premature at this stage and is accordingly dismissed at this stage itself. However, it will be open for the applicants to file another Contempt Petition at the appropriate time.</p> <p><i>(Signature)</i> (J.P. SHUKLA) MEMBER (A)</p> <p><i>(Signature)</i> (KULDIP SINGH) VICE CHAIRMAN</p> <p>AHQ</p> <p><i>(Handwritten notes on the left margin)</i></p> <p>CB Vide SP S</p>